

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. TT/301/2013**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A. K. Singhal, Member**

**Date of Hearing: 03.12.2013  
Date of Order: 18.12.2013**

**In the matter of**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 of Transmission Tariff for 1) 400 kV 125 MVAR Bus Reactor at 765 kV Indore S/S alongwith associated bays; 2) 400kV 125 MVAR Bus Reactor-I and Bus Reactor-II at 765kV Gwalior S/S alongwith associated bays; 3) 765 kV D/C Jabalpur Pooling Station-Bina Ckt-I with 240 MVAR switchable line reactor and associated bays; and 4) 765kV D/C Jabalpur Pooling Station-Bina Ckt-II with 240 MVAR switchable line reactors and associated bays under "**Transmission System for Phase-I Generation Projects in Orissa Part-C**" in Western Region for 2009-14

**And in the matter of**

Power Grid Corporation of India Limited,  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001

.....**Petitioner**

Vs

1. GMR Kamalanga Energy Ltd.,  
Skip House, 25/1, Museum Road,  
Bangalore-560 025
2. Monnet Power Company Ltd.,  
Monnet Marg, Mandir Hasaud,  
Raipur-492 101
3. LANCO Babandh Power Ltd.  
Plot No. 397, Phase-III, 2nd Floor,  
Udyog Vihar, Gurgaon-120 016



4. IND Barath Energy (Utkal) Ltd.,  
Plot No. 30-A, Road No. 1,  
Film Nagar, Jubilee Hills,  
Hyderabad-500 033
5. Navbharat Power Private Ltd.,  
Navbharat Chambers, 6-3-1109/1,  
3rd Floor, Left Wing, Rajbhawan Road, Somajiguda,  
Hyderabad-500 082
6. Jindal India Thermal Power Ltd.,  
Plot No. 12, Sector-B, Pocket-1,  
Local Shopping Complex,  
Vasant Kunj, New Delhi-110 070
7. Sterlite Energy Ltd.,  
Sipcot Industrial Complex,  
Tuticorin, Tamil Nadu-628 002
8. Madhya Pradesh Power Management Company Ltd.,  
Shakti Bhawan, Rampur  
Jabalpur-482 008
9. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, 4th floor  
Andehri (East), Mumbai-400 052
10. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007
11. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001
12. Electricity Department,  
Administration of Daman and Diu,  
Daman-396 210
13. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T., Silvassa-396 230
14. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013

15. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,  
3/54, Press Complex, Agra-Bombay Road  
Indore -452 008

.....**Respondents**

Counsel/Representatives of the Petitioner : Shri S.S. Raju, PGCIL  
Ms.Sangeeta Edwards, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri M.M. Mondal, PGCIL

Counsel/Representative of the Respondent : None

### **ORDER**

In the instant petition the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for (a) 400kV 125MVAR Bus Reactor at 765kV Indore S/S alongwith associated bays, (b) 400kV 125 MVAR Bus Reactor-I and Bus Reactor-II at 765kV Gwalior S/S alongwith associated bays, (c) 765kV D/C Jabalpur Pooling Station-Bina Ckt-I with 240 MVAR switchable line reactor and associated bays, and (d) 765kV D/C Jabalpur Pooling Station-Bina Ckt-II with 240 MVAR switchable line reactors and associated bays under "**Transmission System for Phase-I Generation Projects in Orissa Part-C**" in Western Region for 2009-14, under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "2009 Tariff Regulations"). Further, the petitioner has requested for grant of provisional tariff as per the 2009 Tariff Regulations, pending determination of final tariff.

2. Regulation 5 of the 2009 Tariff Regulations provides as under:-

**"Application for determination of tariff.** (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.

(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

x        x        x

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

3. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff Regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for

determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

4. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. Reply to the petition has been filed by M.P. Power Management Company Limited (MPPMCL), Respondent No.8. MPPMCL has submitted, vide its affidavit dated 2.12.2013, that sufficient time has not been provided to study and file a detailed reply. MPPMCL has also submitted that tariff has been claimed on the basis of anticipated date of commercial operation and if the assets are not commissioned as anticipated and commissioned during the next tariff period, then it would require revision of the provisional tariff allowed herein. MPPMCL has submitted that the petition may be listed only after the instant assets are commissioned. As regards provisional tariff, MPPMCL has submitted that no irreparable damage would be caused to the petitioner if provisional tariff is not allowed at present.

6. The petition was heard on 3.12.2013 for consideration of the petitioner's prayer for allowing provisional tariff. During the hearing, the representative of the petitioner

submitted that the petitioner has complied with the requirements specified in Regulation 5 of the 2009 Tariff Regulations for granting provisional tariff and prayed that 95% of the Annual Transmission Charges claimed may be allowed as provisional tariff as provided in the said Regulations. He further submitted that out of the four assets covered in the instant petition, two assets have already been commissioned, and the remaining two are anticipated to be commissioned within the scheduled time period and there is no time over-run. There is cost over-run in Assets III and IV.

7. We have considered the submissions made by the petitioner and the respondent. After carrying out a preliminary prudence check of the Annual Fixed Charges claimed and taking into consideration the cost over-run, which shall be looked into at the time of final tariff, the Commission has decided to grant the following provisional tariff to the petitioner:-

(₹ in lakh)

Particulars	Anticipated DOCO/DOCO	Annual transmission charges claimed for the year 2013-14	Annual transmission charges allowed for the year 2013-14
Asset-I: 400 kV 125 MVAR Bus Reactor at 765 kV Indore S/S alongwith associated bays	1.10.2013	100.99	85.84
Asset-II: 400kV 125 MVAR Bus Reactor-I and Bus Reactor-II at 765kV Gwalior S/S alongwith associated bays	1.10.2013	85.66	72.81
Asset-III: 765 kV D/C Jabalpur Pooling Station-Bina Ckt-I with 240 MVAR switchable line reactor and associated bays	1.1.2014	2874.51	2443.33
Asset-IV: 765kV D/C Jabalpur Pooling Station-Bina Ckt-II with 240 MVAR switchable line reactors and associated bays	1.3.2014	334.42	284.26

8. The provisional tariff allowed in this order shall be applicable from the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

9. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5(3) of the 2009 Tariff Regulations.

Sd/-

**(A. K. Singhal)**  
**Member**

Sd/-

**(M. Deena Dayalan)**  
**Member**

Sd/-

**(Gireesh B. Pradhan)**  
**Chairperson**